

## STATEMENT

The suggestion of the Hon'ble Member that while making his reference to the misuse of funds, the Deputy Minister had specifically in mind the present Government of Kerala is not correct. The normal meaning of the words "your own government of Kerala" is "the government of your own state of Kerala". The reference, therefore, was to Kerala as the state to which the Hon'ble Member belonged, and not to the fact that the Government of Kerala was a United Front Government.

The Hon'ble Member has tacitly accepted the fact that there has been misuse of funds allotted for the welfare of Backward Classes in Kerala. His only objection is that this misuse has not occurred during the time his party was in power in the State but as already explained there was no intention of calling to question the acts of any particular party.

But while these irregularities may have begun under previous regime succeeding Government have also the duty to rectify the defects. For example, the deposits in favour of beneficiaries of housing and Co-operative schemes were *bona fide* at the time they were made, and could be assumed to be so for a reasonable period thereafter. As many of the beneficiaries originally listed are no longer traceable and the fact that the societies in whose favour these deposits have been made have ceased to be active for many years, it is the responsibility of the present government to see that the deposits are not retained and the share of the Central Government in these deposits refunded or applied for a better purpose in consultation with the Central Government.

The following specific information has also reached the Government of India:—

(a) Out of 330 Harijan cooperatives financially assisted and registered by the State Government, as many as 188 are completely dormant for many years.

(b) As on 30. 6. 1968 a sum of Rs. 4,54,000 was lying idle with district co-operative banks towards un-utilised working

capital grants of as many as 146 Harijan cooperative societies.

Again, assets including 19 vehicles, several buildings and items of equipment which were financed through the Central Social Welfare Board of the Government of India have been unilaterally taken over by the Government of Kerala with effect from 1. 8. 1968. These assets are not being utilised for welfare activities for which they were created and grants released.

From what I have said it is clear that there has been misuse of funds. There has been no intention to malign any particular government or party in power and the Hon'ble Member's apprehension with a particular reference to the present United Front Government in Kerala was intended is unfounded. In the circumstances, there is no reason to withdraw the statement made.

12. 58 hrs.

BUSINESS ADVISORY COMMITTEE  
THIRTY SECOND REPORT

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND SHIPPING AND  
TRANSPORT (SHRI RAGHU RAMAIAH):  
Sir, I beg to move :

"That this House do agree with the Thirty-second Report of the Business Advisory Committee presented to the House on the 20th March, 1969."

MR. SPEAKER : The question is :

"That this House do agree with the Thirty-second Report of the Business Advisory Committee presented to the House on the 20th March, 1969."

*The motion was adopted.*

RE: CALLING ATTENTION  
NOTICES ETC.

MR. SPEAKER : Before I go to the next item—Appropriation (Railways) Bill

which may be taken up at 2 O'clock—I would like to place before the hon. House certain points. Some hon. Members have brought to my notice so many things; so many Calling Attention Notices and so many requests to raise many items have been received. Mr. Fernandes pointed out about Anguilla. Then, Madhya Pradesh and so many important matters are brought to my notice every day by all parties, including the Congress. I am not mentioning all the subjects.

13 hrs.

SHRI HEM BARUA (Mangaldai) : I submitted an adjournment motion, which you have disallowed.

MR. SPEAKER : Yes. I allow some, I disallow some and I keep some pending, because I think this is not the appropriate time to bring them forward.

SHRI CHENGALRAYA NAIDU (Chittoor) : I have also given a motion about M. P. If mine is disallowed, theirs also must be disallowed. Otherwise, mine should be allowed first.

SHRI M. L. SONDHI (New Delhi) : Delhi Police and Khosla Commission.

MR. SPEAKER : Yes, Delhi also is there.

Now, after the calling attention and other things are finished, and after papers are laid on the Table, we take up the business of the House. But if again at 2 O'clock, hon. members start the zero hour, what is to be done? I am not referring to Shri Madhu Limaye or anybody in particular. At 2 O'clock, hon. members try to raise the subjects which I have discussed with them in my chamber and I argue with them and try to convince them. Sometimes they are convinced, but sometimes they are angry. Sometimes I am afraid that if I am alone, some member may become violent. Even then, I try to talk to them. All that is wasted if again at 2 O'clock they try to raise it in the House. About Anguilla, all of us, including myself, are anxious, because the whole might of the British Empire is brought to crush a small

nation of 6,000 people. Nobody is going to be happy about it. All Indians are unhappy about it, because the British might could not bring down Rhodesia, but Anguilla is brought down. If Government have something to say, they may make their opinion public later on. These are important matters no doubt. But again if they are raised at 2 O'clock and it goes on till 3 O'clock, the time of the House is taken away. Already there is no time and we have to cut down by one day the time for discussing the demands. We may have to cut it down by another day. I appeal to my friends not to raise these matters at 2 O'clock. Let them come to me and discuss with me in the chamber.

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI MUTHYAL RAO) : Before you adjourn the House, let me tell the House through you Sir, that I am present in the House.

MR. SPEAKER : He was not present at the appropriate time.

SHRI MUTHYAL RAO : I was present Sir.

MR. SPEAKER : I wish you had raised it then.

SHRI MUTHYAL RAO : I got up. You did not see me, but other hon. members saw me.

SHRI HEM BARUA : Yesterday the zero hour was extended. Now that you say that it must not take place at 2 PM, have you fixed any time for the zero hour?

MR. SPEAKER : The rules are very clear. After the papers are laid, a matter can be raised with the permission of the Speaker. These are not rules framed by me, but by the whole House.

SHRI ATAL BIHARI VAJPAYEE (Balrampur) : If the Deputy Speaker is in the Chair and he is in a mood to oblige, what can be done?

MR. SPEAKER: Unfortunately, it is the Speaker to whom you write and it is the speaker who gives the decision. For the whole Lok Sabha there is only one office and there is only one Speaker who decides. I do not know if there is some other office somewhere where these decisions are taken. If there is one, I correct myself so that I need not take any decisions at all in future.

SHRI HEM BARUA: There is a Deputy Speaker also. You alone do not decide.

श्री प्रकाशवीर शास्त्री (हापुड़): कुछ समय का भी प्रभाव है। दो बजे के लगभग आकर आपकी जो कुर्सी है वह बहुत उदार हो जाती है।

श्री मधु लिमये (मुंगेर): कमी कमी उदारता बरतना बुरी चीज नहीं है।

MR. SPEAKER: It is a nervous tension. After this tension I cannot be sitting for all the six hours. I was saying that when we meet after lunch we will take up the Appropriation Bill on which only one or two Members will say a few words.

SHRI NATH PAI (Rajapur): Sir, in trying to deal with the multiple matters we have tried to raise here you indicated the difficulties felt by the Speaker and the Deputy-Speaker. We fully appreciate that. But you just now said very rightly and you spoke for the whole country when you conveyed our horror at what is happening to a small island at the hands of the British Government. There is an equally dangerous thing happening in the country. A grave constitutional impropriety will be committed if a man disqualified by the highest judiciary of the land is allowed to continue as a member. You should express your horror at this also.

MR. SPEAKER: It has been brought to my notice by so many hon. friends.

श्री अटल बिहारी वाजपेयी: चीनीस तारीख को नहीं। तब इसका कोई मतलब नहीं रह जाएगा। फंसला हो गया तो क्या पोस्ट मार्टम करेंगे? मध्य प्रदेश वाले मामले को कल ले लिया जाए।

MR. SPEAKER: About Madhya Pradesh many Calling Attention Notices have come. One is of a different type, another is in a different language, one wants the Attorney-General being called and so on. Tomorrow there is no Question Hour because it is a Saturday. But I will try to put down one Calling Attention Notice. I will pool all the Calling Attention Notices on Madhya Pradesh and see how it can be put down on Order Paper. Let us adjourn now and meet again at 14.15.

13.09 hrs.

*The Lok Sabha adjourned for Lunch to meet again at 14.15 hours.*

*The Lok Sabha re-assembled after Lunch at fifteen minutes past Fourteen of the Clock*

[SHRI HEM BARUA in the chair]

APPROPRIATION (RAILWAYS) NO. 2  
BILL \*, 1969

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1968-99 for the purposes of railways.

MR. CHAIRMAN: The question is:

“That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of